

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3332
ANSWERED ON:18.03.2013
ACCIDENTS TO MINE WORKERS
Dubey Shri Nishikant ;Gowda Shri D.B. Chandre

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether cases of violation of safety norms fixed for mining activities by certain companies in the country have come to the notice of the Government;
- (b) if so, the details of such companies and the specific nature of violation noticed/ reported along with the casualties that took place due to such violations during each of the last three years and the current year;
- (c) the action taken by the Government to check such violation of safety norms fixed for mining activities along with the outcome thereof; and
- (d) the details of compensation/relief provided by the Government to the workers injured or the next kin/families of the workers killed?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): Yes, Madam. The details of such companies and the specific nature of violation noticed/ reported along with the casualties that took place due to such violations during each of the last three years and the current year, as reported by Directorate General of Mines Safety (DGMS) are given at Annexure-I & II.

(c): The following actions are taken to check such violation of safety norms fixed for mining activities:-

Suspension, cancellation of statutory certificates of persons held responsible;

Withholding increments, demotion to lower scale;

Prosecution in Court of Laws;

Suspension of operation, stoppage of work in the mines;

Withdrawal of permission, exemption etc.;

Issue of Notices and prohibitory orders;

Issue of Technical Circulars, Guidelines and Instructions.

List of such actions taken during the last three years and the current year are enclosed at Annexure-I (coal) and Annexure-II (Non-coal). The outcome of such actions are reflected in the standard of safety and health in mines. The fatality rate per thousand persons employed in coal mines has been reduced from 0.33 in 1999-2000 to 0.21 in 2010-2011.

(d): The details of compensation paid to families of the victims are not centrally maintained. The compensation is paid by the respective mine management based on the amount determined by the Compensation Commissioner under the Employees' Compensation Act, 1923.